

[English]

Missing of Necklace of Ex-Maharaja of Baroda

2965. SHRI MOHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the seven-strand pearl necklace of the Ex-Maharaja of Baroda is included in the list of regalia items;

(b) whether the historical necklace with all its seven strands is now within the country; and

(c) if not, when the missing strands were sold and other details regarding its disposal?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) The Government of India in the White Paper published in 1950 had stated inter alia that in a large number of cases ancestral jewellery has been treated as heirloom to be preserved for the Ruling family. In the case of States having valuable regalia, such articles are to remain in the custody of the Ruler for use on ceremonial occasions and they will be subject to periodical inspection by the Government concerned.

(b) and (c). Information is being collected and will be laid on the Table of the House.

Samaj sadans at Chandigarh

2966. SHRIPAWAN KUMAR BANSAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any Samaj Sadan has been constructed by the U.T. Administration

of Chandigarh during each of the last three years;

(b) if so, the details thereof and the amount spent thereon;

(c) if not, the reasons therefor; and

(d) the details of future plans in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIM.M. JACOB): (a) No, Sir.

(b) Question does not arise in view of (a) above.

(c) and (d). As per information received from the Union Territory Administration, the existing facilities which are being provided by voluntary organisations/Agencies, in Chandigarh, adequately meet the requirement of the population of the Union Territory of Chandigarh. The Chandigarh Administration had provided aid in one form or the other to some of the Voluntary organisations for creating such facilities.

12.00 hrs.

[Translation]

SHRI HARI KISHORE SINGH (Sheohar): Mr. Speaker, Sir, I want to discuss an issue very seriously which is agitating the minds of all the members. Time and again our colleague Shri Ram Vilas Paswan has raised this issue. In the recent years Harijans and Girijans have been subjected to atrocities. Whenever these people are subjected to atrocities, the issue is merely discussed here and the State Governments do not take any action, be it the Government of Andhra Pradesh or any other State Government. Now these incidents occur

very frequently. The houses of Harijans, cirjans and people of minority community are set ablaze and thus they become homeless. Under such circumstances, I would like to request the Government to formulate a National Policy in this regard and appoint a National Commission. The Central Government should act promptly in the matter. It has become necessary to take steps to protect the lives of Harijans, Girijans and the minorities. I request you to intervene in the matter.

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, the hon. Minister of Home Affairs should say attention to my submission. I went to Thunder on 6th where 22 persons belonging to the scheduled castes were killed. We had started "Ambedkar Jyoti" or "Nyay Jyoti" from there. Not less than and half lakh people had assembled there. The hon. Minister of Home Affairs, stated in the Parliament that a special court was functioning there. But he will be surprised to know that no special court is functioning there. Four months have passed since August 6 and a 16 hour debate was held here on this issue and the hon. Minister said that a special court has been constituted there. I would like to say that if the constitutional machine fails to dispense justice to these people, the other elements would take over, which would endanger the cordial atmosphere there. I would like to know from the hon. Minister of Home Affairs whether he is ready to announce that Special court will be constituted in places where atrocities on downtrodden, women and minorities are committed. No special Court has been constituted in Tsundur till this day. You had said that you would enquire from the Chief Minister and let us know about it. I would like to know whether that report has reached you or not?

[*English*]

PROF. UMMAREDDY VENKATE-

SWARLU (Tenali): Mr. Speaker, Sir, Tenali Railway Station is situated in Vijayawada division of south Central Railway...

[*Translation*]

MR. SPEAKER: You are speaking about railway station, this is not proper. Please do not raise such small matters. The time is very costly.

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Speaker, Sir, I represent the Sitamarhi Parliamentary Constituency which touches the borders of Nepal. This is mainly an agricultural area. This year the Kharif crops were destroyed for back of rains here. Now the Rabi season has come. In all the 21 districts of Bihar 60 to 65 and 70 per cent Kharif crops have been destroyed. So, concerted efforts are needed for the rabi crops.

Through you, I would like to request the government to declare the areas, where more than 60 per cent crops have been destroyed, as drought affected areas. Through you, I demand from the Central Government to provide adequate relief to the Bihar Government for supplying certified seeds and fertilisers to the farmers for making Rabi crops a success.

[*English*]

SHRI HANNAN MOLLAH (Utiuberia): Sir, I would like to raise a serious problem concerning West Bengal, Orissa and Bihar. A large number of people from JCI are seeking our help because the JCI is facing a closure. The Government did not allow the JCI to operate for two months - July and August - and during that period, sale was allowed, and because of that, the jute growers are suffering. Afterwards, when they went to purchase in the month of September, only Rs. 50 crores were given and the State Bank also did not allow them to use that money in